

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).20355/2021

(Arising out of impugned final judgment and order dated 25-06-2021 in SAD No.27/2021 passed by the High Court of Judicature at Allahabad)

M/S S.J.P. INFRACON LIMITED

Petitioner(s)

VERSUS

THE STATE OF U.P. & ANR.

Respondent(s)

(IA No. 161795/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 164228/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 161793/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 161791/2021 - EXEMPTION FROM FILING O.T., IA No. 164219/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 161792/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 14-12-2023 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Kavin Gulati, Sr. Adv.
Mr. Mohit Sivakumar, Adv.
Mr. Dushyant Sharma, Adv.
Mr. Avi Tandon, Adv.
Mr. Meghna Tandon, Adv.
Mr. Rohit Amit Sthalekar, AOR

For Respondent(s) Mr. Ravindra Raizada, Sr. Advocate, A.A.G.
Mr. Shaurya Sahay, AOR

Mr. Ravindra Kumar, Sr. Adv.
Mr. Vipin Kumar Saxena, Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)